

(51)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Date of Order: 5.5.1993

O.A.No.1138/92

BETWEEN

D.Yellaiah

.. Applicant.

A.N.D

1. Union of India, rep. by its Secretary, Ministry of Home Affairs, Dept. of Personnel & Training, New Delhi.
2. Union Public Service Commission, Rep. by its Secretary, Dholpur House, New Delhi.
3. Govt. of Andhra Pradesh, rep. by its Chief Secretary, General Administration (Special.A)Dept.. Secretariat, Hyderabad - A.P.
4. The Secretary to Govt., Revenue Dept., Govt. of A.P., Secretariat, Hyderabad.
5. The Commissioner of Land Revenue, Govt. of A.P., Hyderabad. .. Respondents.

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Counsel for the Applicant

.. Mr. Ch. Ganesh

Counsel for the Respondents

.. Mr. N.R.Devraj

.. Mr. D. Pandurang

Spl. Counsel for AP

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CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (ADMN.)

Order of the Division Bench delivered by  
Hon'ble Shri Justice. V.Neeladri Rao, Vice-Chairman.

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The applicant is working as Deputy Collector in A.P. State. This O.A. was filed praying for a direction for inclusion of the applicant's ~~case~~ <sup>name</sup> in the Select List of I.A.S., prepared in the year 1983 for vacancies to be filled in the year 1986 and to direct the Review Selection Committee to meet within a stipulated period not beyond one month for undertaking the review of the applicant's case and to direct the respondents to declare that the applicant is entitled to appointment from the date <sup>on which</sup> of his junior Sri K.Sunder Rao ~~who~~ was appointed to I.A.S.

2. As per G.O.Ms.No.61 Rev. (Ser.I) Department dated 28.1.1991 the applicant was included in the regular panel of Deputy Collector's for the year 1976-77 placing him below Sri S.D.Ganeshlal ~~and~~ in <sup>the</sup> above Sri T.S.Murthy.

3. For being considered for confirmation of I.A.S. ~~one who~~ <sup>should</sup> work as Deputy Collector for atleast 8 years in regular service and he should be confirmed in the said post and he should not <sup>have</sup> crossed 54 years. Though the <sup>certified the fifth and conditions, allowed</sup> applicant ~~requested~~ <sup>last contention</sup> it is neither ascertained nor established that the applicant was confirmed in the post of Deputy Collector. As the applicant belongs to the batch of 1976-77 he ~~is in~~ <sup>at</sup> the completion of 8 years by 1985 and hence in any case he cannot claim that he should be considered for 1983. There is no need to advert to this

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as the applicant is not confirmed to the post of Deputy Collector. Hence this O.A. is dismissed but without costs.

But this order does not debar the applicant to move this Tribunal if his case is not going to be considered if he is going to be confirmed and if he is satisfied all the conditions.

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(P.T.THIRUVENGADAM)  
Member (Admn.)

(V.NEELADRI RAO)  
Vice-Chairman

Dated : 5th May 1993

(Dictated in Open Court)

8/4/93  
Deputy Registrar (J)

To .

1. The Secretary, Ministry of Home Affairs,  
sd Dept. of Personnel & Training, Y  
Union of India, New Delhi.
2. The Secretary, Union Public Service Commission,  
Dholpur House, New Delhi.
3. The Chief Secretary, Govt. of A.P. General Administration  
(Special.A) Dept., Secretariat, Hyderabad.A.P.
4. The Secretary to Govt., Revenue Dept. Govt. of A.P.,  
Secretariat, Hyderabad.
5. The Commissioner of Land Revenue,  
Govt. of A.P., Hyderabad.
6. One copy to Mr. Ch. Ganesh, Advocate, MIG Block No.1, Flat.9  
Baghlingampally, Hyd.
7. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
8. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd.
9. One copy to Library, CAT. Hyd.
10. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY (3)

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

P.T.TIYU venugader  
THE HON'BLE MR.K.BALASUBRAMANIAN :  
MEMBER (ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER (JUDL)

DATED: 5-5-1993

ORDER/JUDGMENT

R.P. C.P/M.A.No.

in

O.A.No. 1138/92

T.A.No.

(W.P.No)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions  
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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